

Corporate espionage incident

203. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of action taken against those booked under the corporate espionage incident in May this year;
- (b) whether Government to ensure Hundred per cent deterrence would consider enacting a legislation or amend existing laws like the Criminal Procedure Code; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAIPARTHIBHAICHAUDHARY): (a) Central Bureau of Investigation as well as Delhi Police have reported that no such case has been registered by them during the month of May, 2015. However, 13 persons involved in obtaining/stealing/procuring official documents by trespassing the offices of Ministry of Petroleum and Natural Gas at Shastri Bhawan, New Delhi have been arrested *vide* FIR No. 17 dated 18/02/2015 *u/s* 457/380/468/471/120-B/34 IPC at PS Crime Branch. Three persons involved in obtaining/stealing/procuring official documents by trespassing the offices of Ministry of Coal at Shastri Bhawan and Ministry of Power at Shram Shakti Bhawan, New Delhi have been arrested *vide* FIR No. 20/15 dated 22.02.2015 PS Crime Branch *u/s* 457/380/ 468/471/120B/34 IPC. Chargesheet of the above cases have been filed by Delhi Police in the Hon'ble Court.

(b) and (c) As regards amendment in CrPC etc., this Ministry has not received any proposal regarding deterrence in the corporate espionage etc. However, amendment in Criminal laws is a continuous process to make the laws in sync with the social needs.

Steps to secure country's borders

204. SHRIMATI SASIKALA PUSHPA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has any independent input suggesting that the terrorists may again try to sneak into our territory through sea-routes, if so, the details thereof;
- (b) whether Government has issued any warning to the State Governments concerned in this regard, if so, the details thereof; and
- (c) the steps taken by Government to thwart any such attempts in future and to secure our borders?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) Intelligence inputs relating to the threat of terrorist attacks in the coastal areas have been received from time to time, which has been shared with all concerned. However, further details in this matter cannot be disclosed in the interest of national security.

There is close and effective coordination between intelligence and security agencies at the Centre and the State levels. The Multi Agency Centre (MAC) has been strengthened and re-organized to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence agencies and States, which ensures seamless flow of information between the State and the Central agencies.

To strengthen the coastal security, the Government has been implementing Coastal Security Scheme in phases with a view to strengthening the infrastructure of the State Marine Police for patrolling and surveillance of coastal areas, particularly in the shallow areas close to the coast. The first phase has already been completed on 31.3.2011 and the second phase is presently under implementation with effect from 1.4.2011. Under the scheme, coastal States/UTs are provided with coastal/marine Police Stations, marine Operation Centres, check posts, out posts, barracks, interceptor boats, rigid inflatable boats, larger vessels and vehicles. Biometric cards have been issued to the residents of coastal villages of 13 coastal States/UTs. The Government has taken necessary steps for fitment of tracking Devices in small fishing boats. Necessary steps have also been initiated for the creation of the chain of Radar Sensors and Automatic Identification System (AIS) receivers along the Indian coast.

Undertrial prisoners released as per direction of Supreme Court

205. SHRI SALIM ANSARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that thousands of undertrials are behind bars for more than their sentence had they been convicted;

(b) if so, what are the details of such undertrial prisoners throughout the country;

(c) whether Supreme Court had set a December, 2014 deadline for release of all undertrials who have served half of the maximum sentence prescribed for their offences; and

(d) if so, the total number of such prisoners released in Delhi and other States so far?